

(39)

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.393/89

Dt. of order: 20-9-1993

Between:

K.V. Janardhanan .. Applicant

AND

1. The General Manager,
S.C.Railway
Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
S.C.Railway,
Rail Nilayam,
Secunderabad.
3. The Controller of Stores,
South Central Railway,
Rail Nilayam,
Secunderabad.
4. Dy. Controller of Stores,
S.C. Railway,
Lallaguda,
Secunderabad.
5. Sri C.S.R. Acharyalu
6. Sri V.B.N. Murthy
7. Sri V. Ratna Seshagiri Rao
8. Sri M. Krishnan
9. Sri D. Raja Babu
10. Sri I. Chenchu Ramaiah
11. Sri M. Shankar Rao .. Respondents

Appearance:

Counsel for the applicant: Sri P. Krishna Reddy

Counsel for the respondents: Sri N.R. Devaraj

CORAM:

Hon'ble Mr. A.B. Gorthi, Member (Administration)
Hon'ble Mr. T. Chandrasekhar Reddy, Member (Judicial)

J u d g e m e n t

(As per Hon'ble Mr. A.B. Gorthi, Member (Administration))

The applicant has approached the Tribunal seeking

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Copy to:-

1. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Secunderabad.
3. The Controller of Stores, South Central Railway, Rail Nilayam, Secunderabad.
4. Dy. Controller of Stores, S.C.Railway, Lallaguda, Secunderabad.
5. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One Spare copy.

Rsm/-

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part 3/553

(30)

a direction to the official respondents to regularise his services as Chief Clerk w.e.f. from 14-11-83 and to give him all the consequential benefits including promotion to the Group 'B' post. It is now submitted by the learned counsel for the applicant that the applicant himself qualified and was promoted to a Group 'B' post and that except for respondents No.5 and 10, the other private respondents failed to qualify for the Group 'B' post. In view of these changed circumstances, the request of the applicant counsel, is, that the applicant may be permitted to approach the authorities concerned for the redressal of the service grievance in the matter of his seniority.

2. for respondents
We heard the learned counsel/Sri N.R.Devaraj.

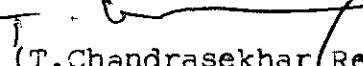
In view of the submissions made, we deem it just and proper to dispose of this application with the following directions:

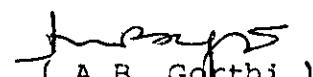
- (i) the applicant may make a representation to the competent authority;
- (ii) the competent authority, shall, on receipt of the representation consider the same and pass an appropriate order within three months from the date of receipt of the representation.

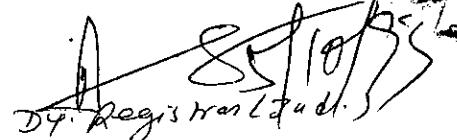
3. The application is disposed of in the above terms.

No costs.

(Dictated in the open court)


(T. Chandrasekhar Reddy)
Member (j)


(A.B. Gorathi)
Member (A)


D.G. Registrar